

wages, incomes and prices policy, which would be consistent with industrial development and economic growth. During the course of discussions, a suggestion was made that the Planning Commission might set up a consultative body, either in the form of a labour panel or a steering group, consisting of representatives of labour and management to serve as a forum for consultations on labour matters as a part of the planning process. This suggestion is under examination.

Issue of Letters of Intent / Licence for Manufacture of small Car

2424. SHRI SHYAMNANDAN MISRA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to State :

(a) the number of units in the private sector which have been licenced or granted Letters of Intent to manufacture small car ;

(b) the authorised and the subscribed capital of each of them ;

(c) the personnel of their Board of Directors ; and

(d) whether there has been in any case some modification of the original stipulation in respect of raw materials and components ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA):

(a) Three units have been granted letters of intent for industrial licence and one for registration for manufacture of passenger cars in the private sector.

(b) and (c). Government have no information.

(d) The original stipulation in the letters of intent issued to two parties had been

amended to the extent that in the event of short supply of any raw material normally available in the country, any request for import of such raw materials would be considered to the appropriate time in the light of indigenous availability and within the framework of import policy in force at that time. The stipulation with regard to raw materials amended on the lines set out above has been incorporated in the other two letters of intent issued later.

Death of an Employee of C. I. T. U. LTD Hindustan Steel Employee's Union Durgapur

2425. SHRI KRISHNA CHANDRA HALDER : Will the Minister of HOME AFFAIRS be pleased to State :

(a) whether Shri S. Santhikari, an employee of the C. I. T. U. Hindustan Steel Employees' Union, Durgapur on the 31st July, 1971 ;

(b) whether Government had taken any steps to book the culprits ;

(c) if so, the number of persons arrested and the action taken against them ; and

(d) if the reply to part (b) above be in the negative, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) to (d). According to the information received from the Government of West Bengal, Shri S. Santhikari, an employee of the Hindustan Steel Plant, Durgapur, and a member of the Hindustan Steel Employees' Union (CITU) was stabbed to death by some unknown miscreants on the 31st July, 1971. A case was started in Durgapur Police Station over the incident on the same date and investigation is in progress. No arrest has so far been made. It is reported that investigation in this case is not making any headway because of the lack of cooperation

on the part of the near relatives and friends of the deceased.

Recommendations of Standing Committee of Central Advisory Council of Industries

2427. SHRI P. K. DEO: Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to State:

(a) whether there was any discussion regarding foreign collaboration at the recent meeting of the Standing Committee of the Central Advisory Council of Industries; and

(b) if so, the recommendations made by the Standing Committee and the reaction of Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI GHANSHYAM OZA):

(a) The scope and terms of foreign collaboration was one of the subjects in the fourteenth meeting of the Standing Committee of the Central Advisory Council of Industries held in New Delhi on the 21st October, 1971.

(b) The discussions held in the meeting were in the nature of general exchange of views relating to the subjects included in the agenda. In so far as the subject 'scope and terms of foreign collaboration' is concerned, some of the important points made in the meeting included elimination of delays in according approval to foreign collaboration agreements, encouragement being given to collaboration proposals aiming at import substitution and export promotion, the period of validity of five years of the collaboration agreements being reckoned from the day an industrial undertaking goes into production and such period being extended in suitable cases and so on. The suggestions made at the meeting have been taken note of by Government and suitable action will be taken, wherever considered necessary.

Maharashtra Mysore-Boundary Dispute

2429. SHRI P. K. DEO: Will the Minister of HOME AFFAIRS be pleased to State:

(a) whether any further efforts have been made for the settlement of Mysore-Maharashtra boundary dispute; and

(b) if not, what are the difficulties in the settlement of the border dispute between the two States?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): (a) and (b). Government would like to see this problem solved as early as possible. However, it would be possible to pursue the matter actively only after the restoration of the normal constitutional machinery in Mysore State.

Telephone Meters

2430. SHRI AMAR NATH CHAWLA: Will the Minister of COMMUNICATIONS be pleased to State:

(a) whether a large number of complaints were received by Government regarding overcharging the Telephone Subscribers;

(b) whether some persons of the Telephone Department were found indulging in malpractices in charging Telephone calls from the Subscribers; and

(c) if so, the number of persons arrested in this connection and the action taken against them?

THE MINISTER OF COMMUNICATIONS (SHRI H. N. BAHUGUNA):

(a) Yes.

(b) Yes.

(c) Three persons were arrested, 2 of these being daily rated Mazdoors have been